

FORM A PUBLIC ANNOUNCEMENT

(Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TARANG EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Tarang Exports Private Limited
2	Date of incorporation of corporate debtor	September 04, 2009
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, (Mumbai) under Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2009PTC195521
5	Address of the registered office and principal office (if any) of corporate debtor	117, 1st floor, Jolly Bhavan 1, New Marine Lines Vithaldas Thackersey Marg, Mumbai - 400 020
6	Insolvency commencement date in respect of corporate debtor	February 17, 2020 (Intimation of Order received on March 09, 2020)
7	Estimated date of closure of insolvency resolution process	August 14, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitendra Palande, Registration No. IBBI/PA-003/IP-N00028/2017-2018/10188
9	Address and e-mail of the interim resolution professional, as registered with the Board	New Ajanta Avenue 5-3/D # 38 Paul Road, Kolhrud, Pune - 411 038. Email-Id: jitendra@7circles.co.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 604, Nucleus Mall, Church Road, Camp, Pune - 411 001 Email-Id: tarang@7circles.co.in
11	Last date for submission of claims	March 24, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information available, there is no class of creditors u/s 21(6A)(b)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tarang Exports Private Limited** on **February 17, 2020** (Intimation of order received on March 09, 2020).

The creditors of **Tarang Exports Private Limited**, are hereby called upon to submit their claims with proof, on or before **March 24, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. **(Not Applicable)**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Jitendra Palande

Registration No. IBBI/PA-003/IP-N00028/2017-2018/10188

Date: March 11, 2020

Place: Pune

